

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

(IB)-1071(ND)2018

**In the matter of:
M/s. State Bank of India**

.....Petitioner

V/s.

M/s. Shri Shyam Ji Ahrico Exports Pvt. Ltd.

.....Respondent

Order delivered on 14.09.2018

Coram:

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

For the Petitioner:


Mr. Gaurav Goel &
Mr. Srikaanth S Iyyer, Advocate

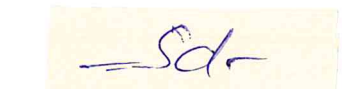
For the Respondent:

None

ORDER

Notice to the Corporate Debtor vide all modes including through the process of the Bench returnable on 4th October, 2018. Service be also effected on the Corporate Debtor through its Directors. Affidavit of service be filed.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**